

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 04
(IB)-274(PB)/2019

IN THE MATTER OF:

Central Bank of India

.... Applicant/petitioner

v.

M/s. R.S. Ingot and Billet Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 05.09.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the RP

Mr. Ashok Kumar Plani, Adv.


For the Respondent

ORDER

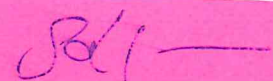
CA-1715(PB)/2019

Report filed by the IRP of Constitution of Committee of Creditors is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final hearing.

CA-1715(PB)/2019 stands disposed of.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)